

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

Company Appeal No. 14/Chd/Hry/2024

IN THE MATTER OF:-

Income Tax Officer, Gurgaon

...

Appellant

Versus

The ROC & Anr.

...

Respondent

Under Section: 252 (3), CA 2013

Order delivered on 12.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Income Tax Department : Mr. Varun Issar, Senior Standing Counsel.

ORDER

The present application has been filed under Section 252(3), of Companies Act 2013 for restoration the name of the respondent No.2-company. Learned counsel for petitioner is directed to implead directors of the company No.2 in the array of the respondents and file amended memo of parties. Let the same be filed within one week.

Thereafter, issue notice of this petition to the concerned Registrar of Companies and other respondents for 06.09.2024. The petitioner shall collect the notices from the Registry and send it to the aforesaid Registrar of Companies and other respondents with copy of the petition and entire paper book immediately by speed post, e-mail, if available and file affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Report be filed by aforesaid parties at least two weeks before the next date of hearing after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed at least one week before the next date of hearing with a copy in advance to the counsel opposite.

List on 06.09.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)